

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6690 of 2026

Pawar Suraj Balaji : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated December 25, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 (“RTI Act”). The respondent, by a letter dated January 09, 2026, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00013) dated January 09, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated December 25, 2025, sought the following information:

“Please provide complete land allotment details (plot number, survey/khasra number, village, taluka, district, state, area) shown as allotted against PACL Certificate No. U1812756XXX, U18127XXX, U18127xxxx, as per records provided by PACL Ltd.

Please provide copy of any allotment letter, possession letter, or land record available with SEBI/PACL Custodian for the above certificate.

Please clarify whether physical possession of land was ever handed over to the investor for the above certificate, as per available records.

Name and address of authority/custodian currently holding the land records related to the above PACL certificate. Applicant states that no land documents or possession were ever received.”



3. **Reply of the Respondent** – The respondent, in response to the application, informed that the information sought is not available with SEBI. Further, the respondent informed that the details of PACL Matters – Public Notices, Press Releases, Status Report, and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.
5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information is not available with SEBI. In this context, I note that the Hon'ble Central Information Commission (CIC) in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “... if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.” Accordingly, I do not find any deficiency in the response of the respondent.
6. The appellant, in his appeal, has requested the instant forum to direct the respondent to transfer his application to the concerned public authority under section 6(3) of RTI Act or to provide the details of the concerned authority so that he can approach them. I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon'ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon'ble Supreme Court of India. Further, Hon'ble CIC in its decision in *M Shanmugam v CPIO, Pearls Agrotech Corporation Ltd. & Or.* (Date of decision: 14.03.2024) had accepted the contention of the respondent that the Justice Lodha Committee is not public authority under section 2(h) of the RTI Act. Accordingly, I find that no further intervention of this forum is warranted.
7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: February 02, 2026

APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA

